HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY ,THE THIRTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 483 and 496 OF 2025

WRIT APPEAL NO: 483 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ preferred against the order dated 27/02/2025 passed in W P No.32021 of 2024 and pass on the file of the High Court.

Between:

Salla Chandra Reddy, S/o Late S. Ram Reddy, aged 47 years, Occ. Business, R/o h:no. 1-2-9, Street no. 2, Kakathiyanagar, Habsiguda, Hyderabad.

...APPELLANT/RESPONDENT NO.4

AND

1. Smt. Gella Archana, W/o.G. Laxminarayana, aged 40 years, Occ. House wife R/o. Flat No.303, Vamshi Residency, Road No.4, SBI Colony, Kothapet, Hyderabad.

...RESPONDENT/PETITIONER

2. The State of Telangana, Rep., by its Principal, Secretary,Municipal Administration Department, Telangana Secretariat, at Hyderabad.
3. The Peerjadiguda Municipal Corporation, Rep., by its Commissioner, office at Medipally, Medchal Malkajgiri District, TS
4. The Town Planning Officer, Town Planning Section, Peerjadiguda Municipal Corporation office at Medipally, Medchal Malkajgiri District, TS

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the Respondents from proceeding further with the construction or issuing any occupancy certificate in respect of such construction

Counsel for the Appellant:SRI. VIVEK JAIN

Counsel for the Respondent No.1: SRI BETHI VENKATESWARLU

Counsel for the Respondent No.2: GP FOR MUNICIPAL ADMINISTRATION DEPARTMENT

Counsel for the Respondent NOs.3&4: Ms. SHARVANI REPRESENTING FOR SRI P. KRISHNA REDDY SC FOR MC

WRIT APPEAL NO: 496 OF 2025

Writ Appeal under clause 15 of the Letters Patent Writ preferred against the order dated 27/02/2025 passed in W P No 34191 of 2024 and pass on the file of the High Court.

Between:

Salla Chandra Reddy, S/o Late S. Ram Reddy, aged 47 years, Occ Business, R/o h.no. 1-2-9, Street no. 2, Kakathiyanagar, Habsiguda, Hyderabad.

...APPELLANT/RESPONDENT NO.4

AND

1. Smt. Gella Lakminarayana, S/o.G. Murali, aged 50 years, Occ Business, R/o. Flat No.303, Vamshi Residency, Road No.4, SBI Colony, Kothapet, Hyderabad

...RESPONDENT/PETITIONER

2. The State of Telangana, Rep., by its Principal, Secretary, Municipal Administration Department, Telangana Secretariat, at Hyderabad
3. The Peerjadiguda Municipal Corporation, Rep., by its Commissioner, office at Medipally, Medchal Malkajgiri District, TS
4. The Town Planning Officer, Town Planning Section, Peerjadiguda Municipal Corporation office at Medipally, Medchal Malkajgiri District, TS

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the Respondents from proceeding further with the construction or issuing any occupancy certificate in respect of such construction

Counsel for the Appellant: SRI. VIVEK JAIN

Counsel for the Respondent No.1: SRI BETHI VENKATESWARLU

Counsel for the Respondent No.2: GP FOR MUNICIPAL ADMINISTRATION DEPARTMENT

Counsel for the Respondent NOs.3&4: Ms. SHARVANI REPRESENTING FOR SRI P. KRISHNA REDDY SC FOR MC

The Court made the following: COMMON ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.483 and 496 of 2025

COMMON JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Vivek Jain, learned counsel for the appellant; Sri B. Venkateswarlu, learned counsel for respondent No.1 and Ms. Sharvani, learned counsel represents Sri P. Krishna Reddy, learned Standing Counsel for Municipalities, for respondent Nos.3 and 4.

2. Learned counsel for the appellant fairly submits that yesterday i.e., on 29.04.2025 similar matter in W.A.No.474 of 2025 was permitted to be withdrawn with liberty to approach the Civil Court and similar order may be passed in the present appeals.

3. Accordingly, in terms of the order dated 29.04.2025 in W.A.No.474 of 2025, both the Writ Appeals are **dismissed as withdrawn** with the liberty to the appellant to approach the Civil Court. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N.RAJGOPAL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. VIVEK JAIN Advocate [OPUC]
2. One CC to SRI. BETHI VENKATESWARLU Advocate [OPUC]
3. One CC to SRI P. KRISHNA REDDY SC FOR MC [OPUC]
4. Two CCs to GP FOR MUNICIPAL ADMINISTRATION DEPARTMENT, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies

KKS
LS
CHR

HIGH COURT

DATED:30/04/2025



COMMON ORDER

WA.No.483 and 496 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

@CMR
21/05/25